



Form XI

Aggregate proposed shareholding in the bank (amount and %) by the promoter group, persons acting in concert (as defined in explanation 1(a) to section 12 B of Banking Regulation Act, 1949), associate enterprises (as defined in explanation 1(a) to section 12 B of Banking Regulation Act, 1949) and by entities in which the promoter group is considered as being interested [Refer Section 184 of Companies Act, 2013]

Name of the person / entity *	Relationship with the major shareholder along with % of shareholding, if any	Date of birth / Incorporation	Nature of business activity	Registered Office address	PAN no.	DIN no.	TAN No.	CIN no.	Income tax circle to which the person / entity belongs to	Name of the regulator	Registration details in case the entity is regulated by SEBI	Bank, branch and account number (including credit facilities and non-fund based facilities availed)	As on March 31, --		Proposed shareholding in the bank	
													Total assets (Rs. in crore)	Total net worth (Rs. in crore)	Proposed shareholding in Rs.	Proposed shareholding in percentage

* To indicate the previous names also, if any